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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 135/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2018**

Name of the Company: Rahulkumar Ranjit Parmar
(Honest Health and Research Pvt Ltd)
V/s.
ROC, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Haresh R. Kapuriya	PCS		
2.				

ORDER

PCS Mr. Haresh Kapuriya is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

No service report is filed with regard to the service to the Income Tax Department by the registry.

Await for service report.

List the matter on 06.06.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 25th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL